Government Quarters to SC/ST Government Employees

4392. SWAMI INDERVESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) is there any rule for allotment of Government accommodation to Schedule Caste/Schedule Tribe people employed in Central Government Offices;

(b) if so, the criteria adopted/fixed under the rule with regard to these employees for accommodation;

(c) whether any roster system is maintained for the allotment to accommodation in case of SC/ST and the percentage of reservation of accommodation for these people;

(d) how many SC/ST employees are there who have completed more than three years service in various departments of Central Government who are not yet given Government accommodation; and

(e) the reasons for not providing Government accommodation to these employees despite completion of three years service or more?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Executive instructions provide for reservation of allotment of General Pool accommodation in Delhi in Types A,B,C and D to Scheduled Caste/Scheduled Tribe employees.

(b) and (c) 5% of the clear vacancies in Types C and D and 10% of such vacancies in Types A and B are reserved for allotment to Scheduled Caste/ Scheduled Tribe employees entitled to these types. There is, however, no such reservation in higher types of accommodation Necessary roster for the purpose is maintained.

(d) The figures are not readily available.

(e) This is on account of acute shortage of General Pool accommodation.

Alternative Plots in Lieu of Land Acquired in Village Mohammadpur, Munirka, Delhi

4393. SHRI MANIK RAO HODLYA GAVIT :

SHRI M. RAMGOPAL REDDY :

SHRI SUBHASH YADAV :

SHRI G. M. BANATWALLA :

SHRI RAM VILAS PASWAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Delhi Administration acquired sometime in 1957 land belonging to Sunlight Insurance Company Ltd. in village Mohammadpur, Munirka, Delhi;

(b) whether the 28 plot holders of the acquired land were allotted alternative plots in Masjid Moth in South Delhi by his Ministry after losing the case in the court of law;

(c) whether plot holders of plot No. 29 and 30 in the so called Sunlight Estate new named as Bhikaji Kama Bazar were left out of the alternative allotment even after having been given assurance for allotment of alternative plots and if so, the reasons for delay; and

(d) whether Government propose to give alternative plots to the plot holders of plots No. 29 and 30 of so called Sunlight Insurance Company and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) Yes, Sir.

(c) and (d) Plot holders No. 29 and 30 were not among the first 28 plot holders

who were given alternative plots. The question of allotment of alternative plots to plot holders Nos. 29 and 30 has already been taken up with the DDA for identifying suitable plots

दिल्ली जल आपूर्ति और मल व्ययन संस्थान में पानी के बकाया बिल

4394. **श्री निहाल सिंह : क्या निर्माण और आवास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली जल आपूर्ति और मल व्ययन संस्थान में क्रमशः गत पांच, तीन और एक वर्ष से क्षेत्रवार बकाया पानी के बिलों की धनराशि कितनी है;

(ख) उपयुक्त अवधियों से सम्बन्धित बकाया राशि को समय पर वसूल न करने के क्या कारण हैं; और

(ग) उन व्यक्तियों का और फर्मों का ब्योरा क्या है जिनसे 1000 रुपये से अधिक की राशि बकाया है ?

निर्माण और आवास मंत्रालय में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) : (क) दिल्ली जल पूर्ति तथा मल व्ययन संस्थान ने सूचित किया है कि जल प्रभारों का बकाया निम्नलिखित था :—

1. 1-4-78 को 354.08 लाख रुपये में

2. 1-4-80 को 627.35 लाख रुपये में

3. 1-4-83 को 736.17 लाख रुपये में

इस संस्थान द्वारा दिया गया क्षेत्रवार विवरण अनुलग्नक में दिया गया है।

(ख) संस्थान ने सूचित किया है कि 1-4-83 तक जल प्रभारों के कुल बकाया में से 611.78 लाख रु० सरकारी/अर्द्ध सरकारी विभागों से तथा शेष 124.39 लाख रुपये की बकाया राशि गैर सरकारी उपभोक्ताओं से सम्बन्धित है।

इस संस्थान ने सूचित किया है कि सरकारी/अर्द्ध सरकारी विभागों पर जल प्रभारों के बकाया के सम्बन्ध में उनके साथ कार्यवाही की जा रही है।

जहां तक गैर-सरकारी उपभोक्ताओं पर जल प्रभारों के बकाया का सम्बन्ध है, इस संस्थान ने सूचित किया है कि वसूली के लिए नोटिस जारी किये जाते हैं और भुगतान न किये जाने पर पानी के कनेक्शन भी काट दिये जाते हैं। यह बताया जाता है कि उपर्युक्त कार्यवाही के कारण चालू वित्तीय वर्ष के दौरान 32.14 लाख रुपये वसूल किये गये हैं तथा 599 पानी के कनेक्शन काटे गये हैं। शेष बकायों की वसूली के लिए संस्थान द्वारा प्रयास किये जा रहे हैं।

(ग) यह सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जायेगी।

अनुबन्ध

बकाया राशियों की क्षेत्रवार स्थिति

क्र० संख्या	क्षेत्र का नाम	1-4-78 को बकाया रुपये	1-4-80 को बकाया रुपये	1-4-83 को बकाया रुपये
1		2	3	4
1.	करौल बाग क्षेत्र	29,80,685.94	53,34,243.41	31,10,005.52
2.	सिविल लाइन्स क्षेत्र	38,05,738.63	54,82,770.44	40,77,571.79